

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

CA/337/ND/2019 in IB/1007/ND/2018

IN THE MATTER OF:

Pavan Gaur	...	Applicant
Versus		
Schneider Prototyping India Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 19.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. K. Dutta, Mr. Deepak Bishta, Mr. Palash Singhai, Adv.
For the Respondent	: Mr. Anandh Venkataramani, Mr. Saket Satapathy, Mr. Anubhav Dutta, Mr. Alexandra Celestine, Ms. Rishieka Ray, Mr. Shivam Kumar, Mr. Dhiliban Varadarajan, Adv.

ORDER

Learned Counsel for the Corporate Debtor has argued the matter in part. Learned Counsel for the Operational Creditor has submitted the document on 09.05.2023. Learned Counsel for the Corporate Debtor is directed to take same as basis and apprise this Tribunal as to whether the dues claimed in 09.05.2023 settlement is either due or paid, on the next date of hearing. With the consent of Counsels for both the sides, the matter is now posted to 31.05.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)